

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 456 OF 2023

IN THE MATTER OF:

RAM RANG SHUKLA

...APPLICANT

VERSUS

STATE OF U.P AND ORS.

....RESPONDENTS

AFFIDAVIT

SR. NO.	PARTICULARS	PG. NO.
1.	Additional affidavit on behalf Respondent No. 04.	
2.	<u>ANNEXURE A-01</u> A true copy of order dated 02.04.2024.	
3.	<u>ANNEXURE A-02</u> True copy of CTO dated 23.03.2024.	
4.	<u>ANNEXURE A-03</u> True copy of consent to operate dated 23.03.2011 granted to Project Proponent.	
5.	<u>ANNEXURE A-04</u> True copy of Uttar Pradesh Brick Klins (Siting Criteria and Establishment) Rules, 2012 Dated 24.06.2012.	
6.	<u>ANNEXURE A-05</u> Photographs of the newly planted trees.	

7.	<u>ANNEXURE A-06</u> Photograph of the newly constructed Pukka Path.	
----	---	--

THROUGH,



SHARAD CHAUHAN
COUNSEL FOR R-04
CHAMBER NO. 203, M.C SETALWAD
CHAMBERS BLOCK, SUPREME COURT OF INDIA,
NEW DELHI-110001
8510052778
SHARADADVOCATE22@GMAIL.COM

PLACE: NEW DELHI
DATED: 22.04.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 456 OF 2023

IN THE MATTER OF:

RAM RANG SHUKLA

...APPLICANT

VERSUS

STATE OF U.P AND ORS.

.....RESPONDENTS

AND IN THE MATTER OF:

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 04, PURSUANT TO THE ORDER DATED 02.04.2024
PASSED BY THIS HON'BLE TRIBUNAL.**

1. It is submitted that the present Original Application was listed for hearing on 02.04.2024 and after hearing the matter at length the Hon'ble Tribunal has directed the UPPCB to file an Additional Status report to bring on record the Consent to Operate granted by UPPCB to Respondent No. 04 and all other relevant documents regarding compliance made by Respondent No. 04. and further list the matter for hearing on 25.04.2024. A true copy of order dated 02.04.2024 is annexed and marked as **ANNEXURE A-01.**
2. The UPPCB has granted a Consent to Operate under the Air and Water act to the Project Proponent vide its CTO dated 23.03.2024. A true copy of CTO dated 23.03.2024 is annexed and marked as **ANNEXURE A-02.**
3. It is further submitted that the UPPCB has initially granted Consent to Establish to establish the Brick Klin

of the Project Proponent vide its CTE dated 23.03.2011, therefore it is very much evident that the Brick Klin of the Project Proponent has been established prior to the coming of Uttar Pradesh Brick Klins (Siting Criteria and Establishment) Rules, 2012, which is for regulating the siting criteria for the establishment of new Brick Kilns in the State of Uttar Pradesh from the date of enforcing of 2012 rules i.e 27.06.2012.

A true copy of Consent to Operate dated 23.03.2011 granted to project proponent is annexed and marked as **ANNEXURE A-03.**

A true copy of Uttar Pradesh Brick Klins (Siting Criteria and Establishment) Rules, 2012 dated 24.06.2012 is annexed and marked as **ANNEXURE A-04.**

4. In reply to question regarding the maintenance of green belt in the Brick Klin of project proponent vide its reply dated 27.02.2024 it is respectfully submitted that there are already 20 trees with full growth are there in the Brick Klin comprising 10 Shesham, Mahua, Neem, Paakad, Peepal and Sagaun trees.

Further as per the clause no. 14 of the CTO dated 23.04.2024 that "*Brick Kiln shall ensure adequate plantation and green belt within its premises.*" it is submitted that in addition to the 20 full grown trees the Project Proponent have planted 20 more plants of Neem trees in the premises in order to meet the criteria of CTO, to which water is given through water tankers.

Photographs of the newly planted trees are annexed and marked as **ANNEXURE A-05.**

5. It is further submitted that to curb the dust emission to its maximum limit the Project Proponent has layed a 6 feet wide road made of brick in the premises in addition to the already constructed Pakka road upto the loading site of the Brick Klin. A photograph of the newly constructed pukka path is annexed and marked as **ANNEXUREA-06.**
6. Hence the present Additional Affidavit.

THROUGH,



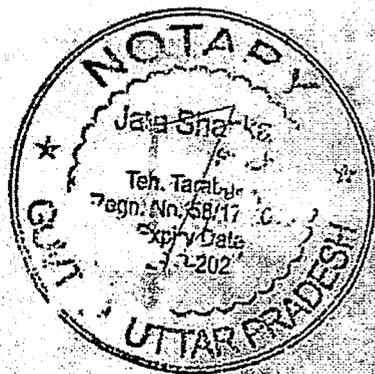
SHARAD CHAUHAN
ADVOCATE



NOTARIAL STAMPS
 Jagdishakar Singh
 14/11/1991, 11/ABGN, J. G. 14

UTTAR PRADESH

86AE 723489



174
 प्रमाण संख्या.....
 प्रमाण दिनांक तिथि..... 18/4/24
 प्रमाण करने वाले का नाम.....
 प्रमाण प्रेता का नाम व पता.....
 प्रमाण की धनराशि..... ₹ 100000/-
 100000/-

आयुक्त कुर्नाली
 स्टाम्प टिकट विक्रेता
 वजीरगंज-गोरखपुर
 लाइसेन्स संख्या 60/16
 लाइसेन्स की अवधि 2024



BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 456 of 2023

IN THE MATTER OF :

RAM RANG SHUKLA

.....APPLICANT

VERSUS

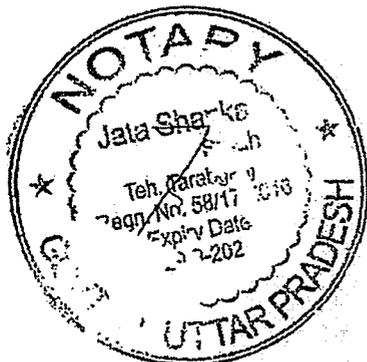
STATE OF U.P & ORS.

.....RESPONDENTS

AFFIDAVIT

I, Hamid Ali, aged about 54 years, S/o Salamat Ullah, R/o 33, Rasoolpur, Wazirganj, Karda, Gonda, Uttar Pradesh-271124, presently at Gonda, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I am Respondent No. 04 in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and is competent to swear this affidavit.
2. That I have read and understood the contents of the affidavit hence swearing the present affidavit.
3. I state that the contents of the above affidavit which has been drafted under my instructions and the contents are true and correct to the best of my knowledge and belief and the same is read over to me in my vernacular and no part of it is false and nothing material have been concealed therefrom..

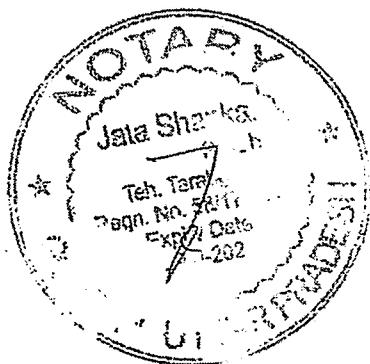


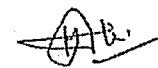

DEPONENT

VERIFICATION

I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Gonda, Uttar Pradesh on the 15th day of April, 2024.




DEPONENT

THROUGH,

SHARAD CHAUHAN
ADVOCATE-ON-RECORD

SWORN & VERIFIED
BEFORE ME
ON..... 20-4-2024
Jala Shanka, Tara Singh
Dist. Gonda (U.P.)
TARA TARBAGANJ

Item No.8

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 456/2023

Ram Rang Shukla

Applicant

Versus

State of U.P. & Ors.

Respondents

Date of hearing: 02.04.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Mr. Pradeep Misra Advocate for Respondent no.3-
UPPCB. (Through VC)
Mr. Sharad Chauhan Advocate for Respondent No. 4-
Project Proponent

Application is registered based on a letter petition received by Post

ORDER

1. Learned Counsel for respondent no. 4- Project Proponent has submitted that respondent no. 4-Project Proponent was granted CTO on 23.03.2024.
2. However, copy of the CTO granted by UPPCB to the Project Proponent has not been filed before this Tribunal by either of them.
3. Respondent no. 3-UPPCB is directed to file additional status report alongwith copies of CTO dated 23.03.2024 and all relevant documents regarding compliance made by respondent no. 4 for grant of CTO.
4. In its additional status report UPPCB shall specifically mention as to whether respondent no. 4- Project Proponent meets the siting criteria

framed under the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012.

5. Additional status report addressing siting criteria and compliance status regarding compliance with consent conditions be filed by UPPCB with copies of all relevant documents by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.

6. List for further consideration on 25.04.2024.

7. In the meanwhile District Magistrate, Gonda, Uttar Pradesh and Superintendent of Police, Gonda, Uttar Pradesh are directed to ensure that respondent no. 4 brick kiln does not operate till further orders to the contrary.

8. A copy of this order be forwarded to the District Magistrate, Gonda, Uttar Pradesh and Superintendent of Police, Gonda, Uttar Pradesh by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 02nd 2024
AG

ANNEXURE-A-2

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

204789/UPPCB/Faizabad(UPPCBRO)/CTO/both/GONDA/2024

Date: 23/03/2024

To,

M/s

C H ENT BHATTA UDYOG

**VILL- BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT-
GONDA, GONDA, 271124**

Application Id- 25187984

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **C H ENT BHATTA UDYOG** located at **VILL- BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT- GONDA, GONDA, 271124.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **C H ENT BHATTA UDYOG** granted for the period from **23/03/2024 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Red Bricks 20000 Bricks Per Day	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
------------------	---------------	--------------------	-----------------

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
-------	----------------------	--------------	----------	----------------	-----------------

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

On the basis of observations made in Inspection report of M/s C H ENT BHATTA UDYOG, VILL-BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT- GONDA Recommended for grant of conditional consent (Air) for upto period of dated 31.07.2026 with following special conditions:-

- 1- Brick Kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing which CTO would be deemed void.
- 2- Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
- 3- Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
- 4- The brick kiln should install Lightning Arrestor as per norms or any other standard design for brick kiln

to avoid the damage of stack caused due to lightening attack/life.

5- Compliance report of this consent order must be sent to this office within two months.

6- Ash content should be used for low lying filling in a scientific manner.

7- The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.

8- Stack Emission monitoring test report shall be submit duly monitored by Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.

9- The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) before next Bhattha seasion and compliance report must be sent to this office within two months.

10- The Brick Kiln shall pave the earthen road around kiln for movement of vehicles with bricks to minimize the fugitive dust emissions from the Brick Kiln operation.

11- The Brick Kiln fine dust should not be accumulated all around the Brick Kiln.

12- Brick Kiln is directed to use minimum 20% Bio briquettes as a fuel with coal.

13- Brick kiln shall submit audited Balance Sheet of the previous financial year to assess the CTO fees. If any fee is balance, then it shall be paid to the Board.

14- Brick Kiln shall ensure adequate plantation and green belt within its premises.

15- The Board has rights to revoke the issued consent if industry found in non compliance of the conditions during sudden inspections.

16- Domestic waste water shall be discharged through Septic tank followed by Soak Pit.

17- Brick Kiln shall construct sufficient nos. of Toilets to prevent open defecation.

18- Brick Kiln shall abide by directions given by Hon'ble High Court under consideration writ no. 2625(MB) of 2008 for protection fruit belt area and safeguard of environment from time to time.

19- In the event of public complaint related to air pollution against brick-kiln and confirmation of it, Issued with the permission of competent authority . For and on behalf of U.P. Pollution Control Board . Regional Officer legal action will be taken after revoke the consent air order.

20- Ministry of Environment, Forest and Climate Change Govt. of India has notified vide letter no. Sa.Ka.Ni. 143(A) dated 22.02.2022 to convert Ent Bhattha technology into Zig-Zag/ Vertical shaft within 10.0 Km. radius of the cities covered under Non-Attainment Cities (NAC) within one year and 02 years for other cities with PNG as fuel. You are directed to converted the Ent Bhatta into Zig-Zag/ Vertical shaft before 22.02.2024, otherwise the CTO shell be revoked.

21- The brick kiln shall comply the direction of Additional Registrar Supreme Court vide letter 37408/SC/PIL(E)/2018, Dated 24/09/2018 and whatever order will be passed by Hon'ble Supreme Court, Brick Kiln shall abide with the direction of the order.

22- This consent is valid for operation VILL- BANDHWA, WAZIRGANJ, TARABGANJ, DISTRICT- GONDA for which the applicant has requested. The requested letter has been uploaded in the note history of the online file.

23- As per Board order ref. No. G41595/AS Camp(35)/91-2023 Dated- 12.09.2023 unit shall submit Bank Guarantee on prescribe format of Rs. 02 Lakh within 15 days, otherwise granted CTO may be revoked.

Dr. Triloki Nath Singh
Digitally signed
by Dr. Triloki
Nath Singh
Date: 2024.03.23
18:09:58 +05'30'

Copy to:

C.E.O. (C-6) U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के वजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

फैजाबाद

UTTAR PRADESH POLLUTION CONTROL BOARD

FAIZABAD

संदर्भ सं०

Ref. No..... 3062/N.O.C/2011

दिनांक

Dated... 2.3.3.1/.....

श्रेया में,

मै० बीएच. ईट भट्टा उद्योग,
ग्राम अन्धवा, खीरीडीह, गोण्डा,
जनपद गोण्डा

विषय:- अनापत्ति प्रमाण पत्र के संबंध में |

महोदय,

कृपया उपरोक्त विषयक आप अपने पत्रांक दिनांक शून्य का संदर्भ ग्रहण करें, जिसके अनुक्रम में आपका पत्रांकित स्थल गाटा संख्या ८२१, ग्राम अन्धवा, खीरीडीह गोण्डा, जनपद गोण्डा में २०००० ईट/दिन से कम के उत्पादन क्षमता पर (१७ पादा) फिक्स चिमनी युक्त भट्टे की स्थापना हेतु अनापत्ति प्रमाण पत्र निम्न प्रतिबन्धों सहित प्रदान किया जाता है |

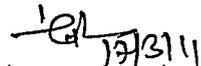
- १- आप द्वारा प्रस्तापित स्थल पर ही पिनरिडिस्ट उत्पादन क्षमता पर ही कार्य किया जायेगा एवं क्षमता विस्तार हेतु बोर्ड से पुनः अनापत्ति प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा |
- २- आप द्वारा भट्टे से संलग्न फिक्स चिमनी की ऊँचाई न्यूनतम २७ मीटर रखी जायेगी |
- ३- आप द्वारा घरेलू उत्पादक का निस्तारण सेफ्टिक टैंक/भोकपिट में ही किया जायेगा |
- ४- आप द्वारा अपरेण्डेड पार्टिकुलेट मैटर के उत्सर्जन नियंत्रण हेतु ए२० पी० एम० नियंत्रण प्राविधान के रूप में ट्रेन्च एवं चिमनी के मध्य सेटलिंग चैम्बर की स्थापना उत्पादन प्रारम्भ करने से पूर्व कर ली जायेगी |
- ५- आप द्वारा यह सुनिश्चित किया जायेगा कि भट्टे के संचालन की अवस्था में चिमनी से जनित उत्सर्जनों में ए२० पी० एम० का सांद्रण ७५० मिग्रा०/ना० मी०^३ रहे, अधिकतम |
- ६- आप द्वारा अधिकतम कोयला फीड साइज १० मिलीमीटर तक रखी जायेगी, कोयले की फीड साइकिल २० मिनट से अधिक न रखी जाये एवं कोयले की फीडिंग हेतु मैकेनिकल फीडर का प्राविधान किया जाय |
- ७- आप द्वारा ३५ प्रतिशत से अधिक ऐश कनटेण्ट कोयले का प्रयोग न किया जाये |

कृ.प.क. ...२

- ८- आप द्वारा भट्ठे की ऊपरी सतह पर बिथर ऐश पर फायर्ड ब्रिक्स की कवरींग का प्राविधान किया जाये, जिससे समुचित डस्ट नियंत्रण एवं थर्मल एनर्जिलेशन सुनिश्चित हो सके।
- ९- आप द्वारा भट्ठे के चारों ओर डबल वॉल का प्राविधान किया जाये, जिसमें स्थान का प्रयोग जनित ऐश के निस्तारण में सहायक हो सके।
- १०- आप द्वारा फायरिंग होल को डबल स्टील प्लेट से कवर किया जाये, जिससे भट्ठे का तापक्षय नियंत्रित हो सके।
- ११- आप द्वारा भट्ठे का संचालन इस प्रकार किया जाये कि परिवेशीय वायु में प्रदूषणकारी पदार्थों की मात्रा खोई मानकों के अनुरूप रह सके।
- १२- आप द्वारा उत्पादन करने से पूर्व अधिनियमों के अन्तर्गत खोई से सहमति प्राप्त कर ली जायेगी।
- १३- आप द्वारा ईट भट्ठे की स्थापना जिला परिषद् की गाइड लाइन के अनुरूप किया जायेगा तथा जिला परिषद् द्वारा प्राप्त लाइसेंस की प्रति एक माह में इस कार्यालय को प्रेषित की जायेगी।
- १४- आप द्वारा फ्लाइंग ऐश नोटिफिकेशन के परिधि में आने पर नियंत्रणकारी तापीय विद्युत संयंत्र की सख का प्रयोग ईट निर्माण में किया जायेगा।
- १५- भट्ठे की स्थापना एवं संचालन से उत्पन्न जन शिकायतें प्राप्त होने पर इसकी पुष्टि किये जाने की दशा में यह आदेश स्वतः निरस्त हो जायेगा।
- १६- यह अनुमति आदेश फल पट्टी हेतु लागू नहीं है तथा जिला परिषद् की गाइड लाइन के विपरीत भट्ठे की स्थापना किये जाने की अवस्था में भी अनुमन्य नहीं है।

कृपया नोट करें कि उपरोक्त शर्तों में से किसी भी शर्त का अतिक्रमण किये जाने की दशा में आपका अनुमति प्रमाण पत्र निरस्त कर दिया जायेगा।

भषदीय


(घनश्याम)

क्षेत्रीय अधिकारी

**Uttar Pradesh Sashan,
Paryavarn Anubhag.**

In pursuance of the provisions of the clause(3) of article 348 of the constitution, the Governor is pleased to order the publication of the following English translation of notification no. 921/55-i;kZ/12-94½i;kZ½-11, dated June 27,2012

NO. 921/55-i;kZ/12-94½i;kZ½-11
Dated Lucknow,June 27, 2012

In exercise of the powers under sub section (1) of section 54 read with clause (z) of sub section (2) of the said section and sub section (1) of section 21 of the Air (Prevention And Control of Pollution) Act,1981 (Act no.14 of 1981) the Governor, after consultation with Uttar Pradesh Pollution Control Board and after considering the objections and suggestions received from concerned person, is pleased to make the following rules with a view to regulating the siting criteria for the establishment of new brick kilns in the State of Uttar Pradesh:-

**THE UTTAR PRADESH BRICK KILNS(SITING CRITERIA FOR ESTABLISHMENT)
RULES,2012**

Short title and commencement	1. (1)	These rules may be called the Uttar Pradesh Brick kilns (Siting Criteria For Establishment) Rules,2012
	(2)	They shall come into force with effect from the date of their publication in the Gazette.
Distance from residential area/population/sensitive area/mango or fruit orchard.	2.	Subject to provisions of the Uttar Pradesh Promotion and Protection of Fruit Trees (Regulation of Harmful Establishment and Housing Scheme Act, 1985 (U.P.Act No. 18 of 1985, a brick kiln shall not be established which does not fulfil the following conditions:-
	(i)	a brick kiln shall not be established with in a distance of 5.0 kilometers form the area of a Municipal Council or Municipal Corporation. Subject to the above restrictions a brick kiln shall be established at least 500 meters away from residential area having minimum population of 100-150 persons or 20 houses either kachha or pucca houses 1.0 kilometer from a residential area having population more than 150 persons or more than 20 houses whether kachha or pucca;
	(ii)	a brick kiln shall not be established at a place within the distance of 10. Kilometer from registered hospital, school public building, religious places or a place from where flammable substances are stored; a brick kiln shall not established within a radius of 5.0 kilometers in notified

sensitive areas of a zoo, wild life sanctuaries, historic monuments, museum and the like:

Provided that in case of Taj Trapezium zone are(T.T.Z.) the directions/guidelines given by the Supreme court from time to time, shall apply;

- (iii) a brick kiln shall not be established within a distance 200 meters from the sides of the railway tracks;
- (iv) a brick kiln shall not be established within a distance of 300 meters from both sides of the National and State Highways;
- (v) a brick kiln shall not be established within a distance of 100 meters from both sides of a main district road /public works department roads;
- (vi) a brick kiln shall not be established within 800 meters from a brick kiln already established;
- (vii) a brick kiln should not be allowed to install in the 'Buffer zone' of a notified fruit belt area as defined in 'The Uttar Pradesh Promotion and Protection of Fruit Trees(Regulation of Harmful Establishments and Housing Schemes) Act,1985' and the restriction made by competent authority concerned or decision of court on case to case basis, if any.

Distance from sides of mango orchard/Mixed fruits (mango and other) orchard (having at least 100 fruiting trees) joint nursery from brick kiln shall not be less than 800 meters in each direction. The mentioned distances are applicable irrespective of the variety/type of fruit area individually or collectively should not be less than 2.5 acre.

Distance will be measured from the chimney of the brick kiln to the first/ nearest row of the tree of mango/fruit orchard towards the kiln.

Permission for the establishment of the brick kiln

3. No license in respect of firing of brick kiln or for mining lease shall be granted by the Zila Panchayat/concerned district administration until and unless a valid previous consent (NOC) is obtained by the owner of the brick kiln,

issued by the State Board.

Emission Standards

4. The emission standards and Pollution Control System including height of Chimney for Brick Kilns as notified by Ministry of Environment and Forest (MOEF) Government of India vide serial no. 74 of schedule I in notification no. GSR 543 (E) dated 22nd July,2009 shall be applicable in case of Brick Kiln, issued under the Environment (Protection) rules,1986.

Materials to be used in Brick Kilns

5. The following materials may be used in Brick Kiln established under these Rules:-
- (a) Local agro industrial waste residue to replace coal as internal fuel such as cotton stalk, mustard stalk etc;
 - (b) Non hazardous waste such as stone dust, rice husk ash, red mud etc. may be mixed with top soil;
 - (c) Fly ash in brick moulding in compliance with the notification issued under the Environment (Protection) Act,1986 as applicable;

Provided that the spent organic, solvent, oily residue, pet coke, filter press cake(hazardous waste) and other waste such as plastic rubber, leather shall not be used as fuel in the brick Kiln.

Duties of the proprietor of a Brick Kiln.

- 6.(1) Multi layer and multi storey green belt of 10 meters width shall be constructed along the periphery of brick kiln leaving two 10 meters wide gaps in the boundary for entry and exit of material and vehicles. A wall of 3 meters height shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission. For installation of brick Kiln with green belt development, the minimum area required is 2.0 acre.
- (2) Lighting arrestor as per the PWD norms or any other standard desing shall be installed for brick Kiln to avoid the damage to stacks/chimney caused due to lightning attack.
- (3) In Brick Kiln besides the above Good House keeping practices including disposal of coal, ash, provision of

double wall around the Kiln, proper layout Brick lining of passage use of properly grades coal, proper firing practices, protection from noise pollution and other measures should be followed by all Brick Kiln Owners.

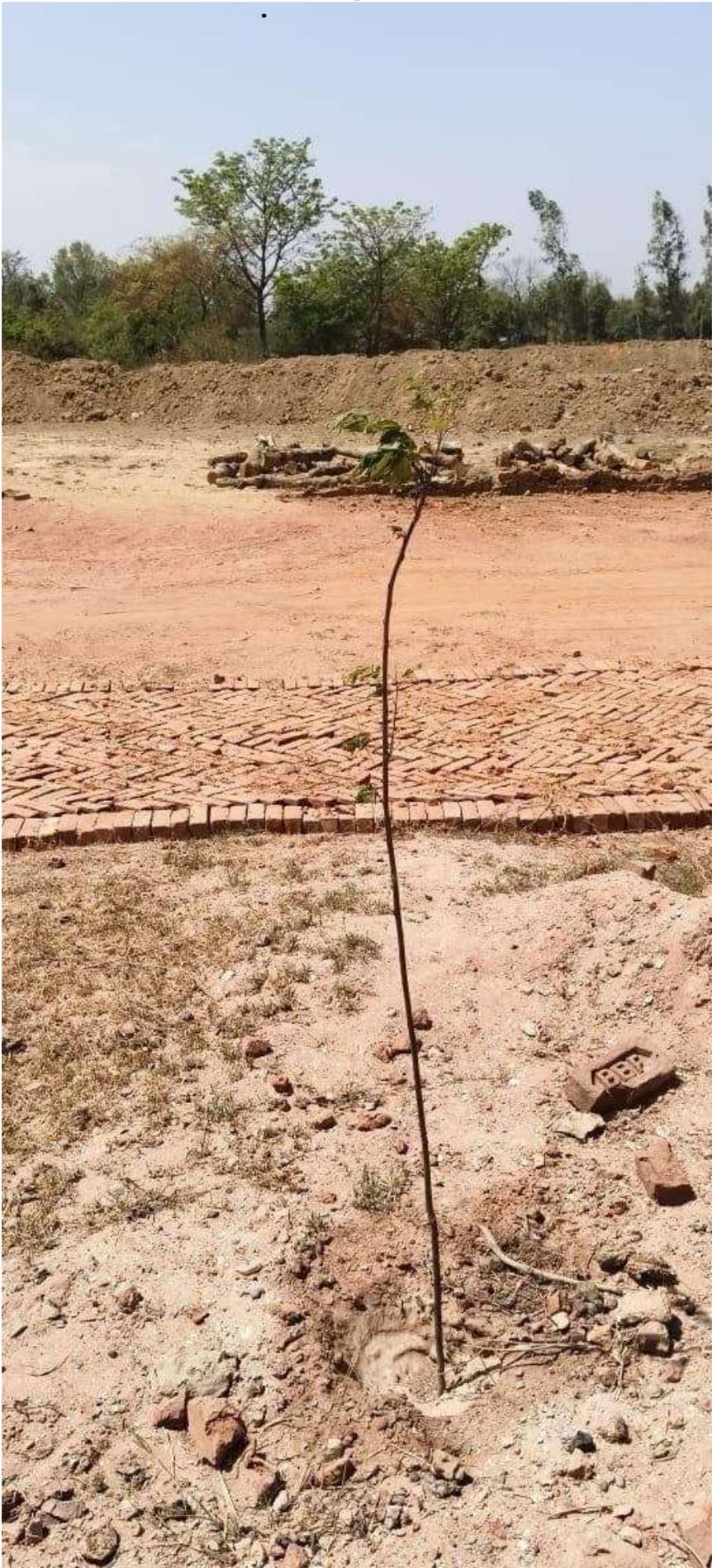
- (4) While digging the earth for making bricks in the area ear marked for the same, the straight cutting of earth should be avoided; instead the cutting should be done in a slanted manner in the proportion of 1:3, so that there should be minimum soil erosion of the agricultural land.

Permission for
operation of the
brick Kiln.

7. A person who want to operate a brick Kiln shall make an application with requisite fee separately to the State Board by furnishing mining lease from district administration, permission for firing from Zila Panchayat/Zila Parishad and no objection certificate/License as the case may be from the Horticulture Department, under the Uttar Pradesh Air(Prevention and Control of Pollution) Rules,1983,and the Uttar Pradesh Water (Consent for discharge of sewage and Trade Effluent) Rules,1981, for the permission for the operation of the brick Kiln. On receipt of such application the State Board may reject such permission after necessary enquiry as prescribed under the aforesaid Rules.

Provided that a brick Kiln which was established/operate previously but not being operative in the last season, want to operate or change the name/ownership and have valid consent under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 may operate the same if it informs in writing to the State Board but shall be bound to comply with all the conditions subject to which consent was granted.

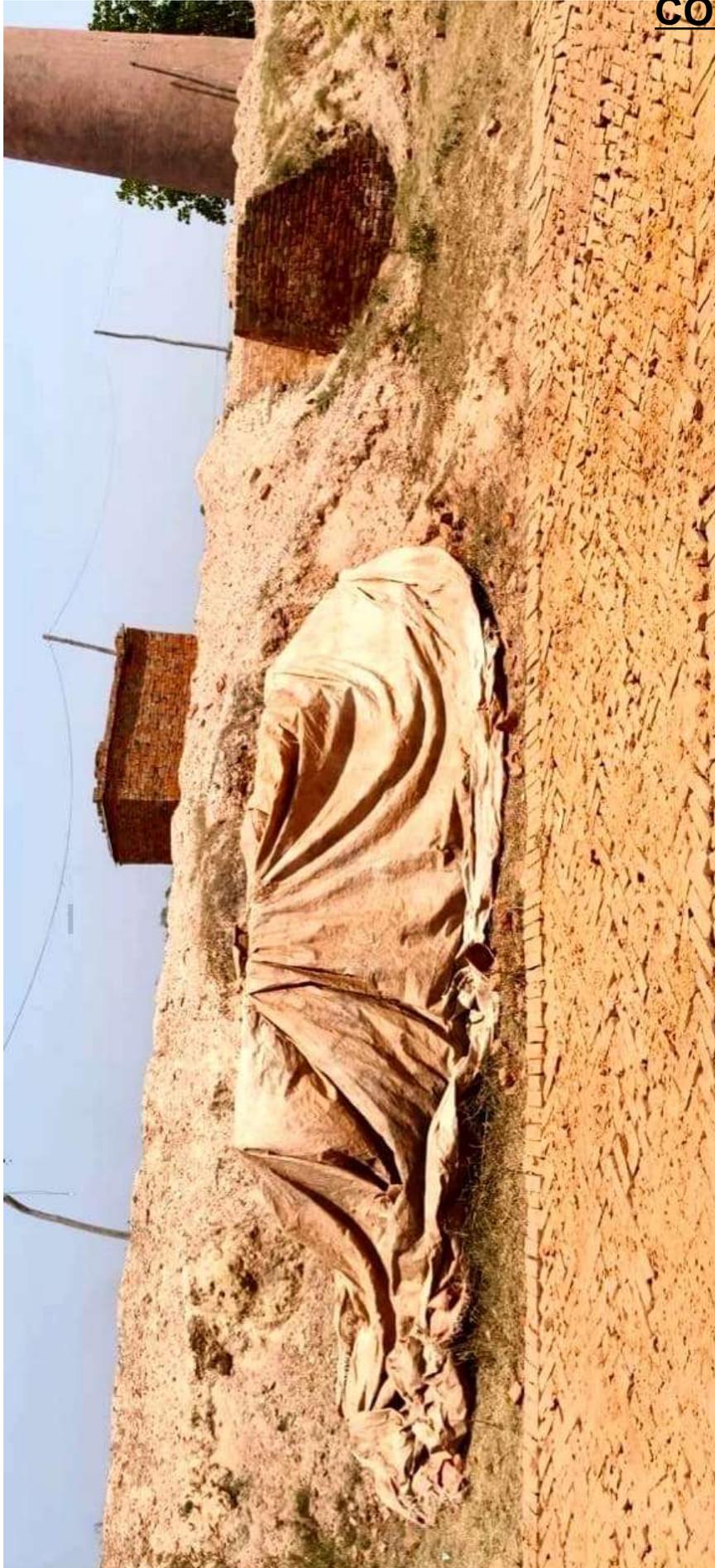




PHOTOGRAPHS OF PLANTATION









WATER TANKER USED FOR SPRINKLING WATER ON
PUCCA PATH AND WATERING NEWLY GROWN PLANTS



PHOTOGRAPH OF TOILET FOR DOMESTIC USE

